

Order dt.18.08.04

While disposing of this Original Application, on 31.12.2003, 120 days time were granted to the Respondents to examine the grievance of the applicant and to grant him necessary relief. By filing the present M.A. No.492/04, the Respondents have sought extension of time to comply the order dated 31.12.2003. A copy of this M.A. had already been served on the Counsel for the applicant on 07.07.04.

Copy of order off. 18/8/04
issued to all the parties.

by Post. The same copy
of order issued to the
counsel for both sides.

DR 19/8/04
SC

*DR
17/8/04*

Having heard Mr. R.C Rath, Ld. Standing Counsel appearing for the Railway and Mr. N.R. Routray, Ld. Counsel appearing for the applicant, this M.A. No.492/04 is hereby allowed granting three months time (from 09.07.04) to the Respondents to comply the order dated 31.12.03 of this Tribunal rendered in O.A. No.1318/03.

Scnd copies of this order to the parties in the address given in the O.A. and free copies of this order be also handed-over to the Ld. Counsels appearing for both the parties.

Lokanta
18/08/04
Member (Judicial)